

THE MINISTER OF STATE IN THE MINISTRY OF RURAL DEVELOPMENT (SHRI UPENDRA KUSHWAHA): (a) Project proposals amounting to ₹ 790.30 crores for constructing 517 road works covering 1,799 km length have been sanctioned to Chhattisgarh by the Government of India during the year 2012-13 as per proposals of the State.

(b) Project proposals amounting to Rs. 186.85 crores for constructing 137 road works (including 5 No. of bridges) covering 429.06 km length have been sanctioned by the Government of India during the year 2013-14 under ADB Rural Connectivity Investment Programme Tr-II (ADB RCIP Tr-II). As per budget provision available for the Scheme, the indicative Annual Allocation of funds to the State of Chhattisgarh is Rs. 227 crores for the financial year 2014-15.

Rural road network

1320. SHRI PRAMOD TIWARI: Will the Minister of RURAL DEVELOPMENT be pleased to state:

(a) the length of rural road network in the country, as on 31st March, 2014;

(b) the number of villages/districts connected by road network by the end of the said period particularly in Uttar Pradesh; and

(c) the number of villages/districts proposed to be connected by roads under the Twelfth Five Year Plan in the country?

THE MINISTER OF STATE IN THE MINISTRY OF RURAL DEVELOPMENT (SHRI UPENDRA KUSHWAHA): (a) As per Core Network data for PMGSY furnished by the States, the length of Core Network of rural roads in the country is 11.37 lakh Kms.

(b) The State have provided connectivity to 97,838 eligible unconnected habitations under Pradhan Mantri Gram Sadak Yojana (PMGSY) since inception of the Scheme till March, 2014. As reported by the State of Uttar Pradesh, 11,129 eligible unconnected habitations have been provided connectivity under PMGSY since inception of the Scheme till March, 2014.

(c) Under PMGSY, 29,156 eligible unconnected habitations are proposed to be provided connectivity during the Twelfth Five Year Plan period.

Setting up of Bharat Rural Livelihoods Foundation

†1321. SHRI VIJAY GOEL:

SHRI PRABHAT JHA:

Will the Minister of RURAL DEVELOPMENT be pleased to state:

(a) whether it is a fact that the previous Government had set up Bharat Rural

†Original notice of the question was received in Hindi.

Livelihood Foundation in place of Council for Advancement of People's Action and Rural Technology (CAPART);

- (b) if so, the details thereof;
- (c) whether the many cases of corruption in the erstwhile institution CAPART had come to light over the years; and
- (d) if so, whether these cases are being investigated and if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF RURAL DEVELOPMENT (SHRI UPENDRA KUSHWAHA): (a) and (b) The Government has set up Bharat Rural Livelihoods Foundation as an independently registered society for charitable purposes under the Societies Registration Act, 1860 with an objective to facilitate and upscale civil society action in partnership with the Government for transforming lives and livelihoods of the rural households. However, the Government has separately taken a decision to initiate action to wind up CAPART within a period of two years from August, 2013.

(c) and (d) As per available information, two cases of corruption had been reported in the CAPART. The cases are sub-judice in CBI Courts in Patna and Kolkata. However, major penalty has been imposed on each of the two officials involved in these cases wherein one official has been given compulsory retirement and the second official has been dismissed from service.

Monetary compensation for delay in payment of wages under MGNREGA

1322. SHRIMATI WANSUK SYIEM: Will the Minister of RURAL DEVELOPMENT be pleased to state:

- (a) whether a penal provision is in place whereby a defaulting State has to pay monetary compensation for delay in payment of MGNREGA wages;
- (b) whether the Central Government has allocated ₹ 34,000 crore for MGNREGA during 2014-15; and
- (c) whether the Act stipulates that MGNREGA wages have to be paid within 15 days to the beneficiary and whether there have been delay in payments of wages since its inception in 2006?

THE MINISTER OF STATE IN THE MINISTRY OF RURAL DEVELOPMENT (SHRI UPENDRA KUSHWAHA): (a) Yes, Sir. As laid down in Para 29, Schedule II of Mahatma Gandhi Rural Employment Guarantee Act (MGNREGA) 2005, MGNREGA